

AWARD

BEFORE LOK ADALAT DATED 09.09.2017

HELD AT JHARKHAND HIGH COURT, RANCHI

[Organized by High Court Legal Services Committee under Section 19,
Legal Services Authorities Act, 1987, (Central Act)]

BENCH NO. 02

Case No. W.P.(S). No. 3595/ 2017

1. Petitioner/ Appellant:- Bro Linus Kerketta & Ors.

Versus

2. Respondent/O.P.(s):- The State of Jharkhand

Present:-

Name of Hon'ble Judge:- **Hon'ble Mr. Justice Dr. S.N. Pathak**

Name of Advocate Member:- **Ms. Vandana Singh, Advocate**

AWARD

The dispute between the parties having been referred for determination to the Lok Adalat and the parties having compromised/ settled the case/ matter upto the extent of Award, the following award is passed in term of settlement that it has been submitted
by the learned counsel for the respondent - State, Mr. Atanu
Banerjee that the amounts in the head of leave encashment
have already been deposited in the accounts of the petitioners.

The parties are informed that the Court fee, if any, paid by any of them shall be refunded.

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Petitioner/ Plaintiff/Appellant

Sd/-
(Dr. S.N. Pathak, J.)

True Copy

Punit
Secretary/ Sf. P.A./P.A.

22/09/2017



(Seal of the Committee)

Suman Kr Ghosh
.....
Respondent/O.P. 9-9-17

Vandana Singh
.....
Sign. of Advocate Member